

In The Central Administrative Tribunal Jaipur Bench, Jaipur.

OA/TA/MP. No...../199

Sus. Lal Mali

Versus

Secy

(14)

Date of Order	Orders
	OA 152/56
18.2.97	<i>M. R. P. Mahila, counsel for the applicant.</i> <i>Ch. Zahir Karamia, Advocate, Brief holder for</i> <i>M. R. P. Mahila, counsel for the Secy.</i> <i>Counsel for the applicant states that</i> <i>there have been certain subsequent developments</i> <i>of the filing of the present OA. The applicant</i> <i>stands reverted from the post of Chargehand-B</i> <i>to that of Ministry. The applicant has filed</i> <i>an appeal against the order of reversion to</i> <i>the concerned authority. The learned counsel</i> <i>for the applicant, therefore, seeks permission to</i> <i>withdraw the present OA with liberty to file</i> <i>afresh. Permission to withdraw the OA is granted</i> <i>as prayed for. The present OA, therefore,</i> <i>stands dismissed as having been withdrawn.</i> <i>No order as to costs.</i> OA 154/56 (OA 152/56) <i>The learned counsel for the applicant</i> <i>seeks permission to withdraw this OA. Permission</i> <i>is granted.</i> <i>OA stands dismissed as withdrawn.</i> (O. P. Sharma) Administrative Member <i>G. Krishna</i> (GOPAL KRISHNA) Vice Chairman (J) Central Administrative Tribunal Jaipur Bench Certified that this copy is Required for the file. This Case is Fit For Consideration in Record. Dealing / Smt. Pooja K. Choudhary Digit. No. Keeper (Official)

*Received
Copy*

28/2

*Copy of order
issued to applicant*

*Vide 9444
Ch*

27.2.97